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CA-700198

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Defects not removed.

1.4.99

For admission
Pat B each
31/3

A copy of the order dt. 1.4.99 may be sent to the applicant by post.

Pat
6/4

Pat
S 5/1/99
O

Learned Counsel for the petitioner is not present when called nor any request made on his behalf seeking adjournment. In this case in spite of two adjournments defects have not been removed. On the last occasion the matter was posted to to-day to be taken up even if the ~~above~~ ^{were} defects ~~are~~ not removed. Defects have not been removed. In view of this O.A. is dismissed for non-removal of defects.

1.4.99
Vice-Chairman
Member (U)